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**THE HIGH COURT OF MADHYA PRADESH**

**W.P. No.21551/2021**

*(Prakashchand Sharma Vs. State of M.P. and others)*

**Jabalpur, Dated: 20.10.2021.**

Shri Ram Gopal Rai, learned counsel for the petitioner.

Shri Rakesh Singh, learned PL for the respondents/State.

Heard.

The singular prayer of the petitioner before this Court is that the representation (Annexure P/4) dated 01.12.2020 pending before the respondent no.3 may be directed to be decided at an early date in the light of the order dated 07.11.2005 passed by this Court in the case of **K.L. Asre vs. State of M.P. and others, W.P.(S) No.1070/2003.**

Learned PL for the respondents/State has no objection to it and submits that the representation will be decided in accordance with law.

In view of the submissions made by the learned counsel for the parties, this petition is disposed of with a direction to the respondent no.3/competent authority to decide the representation (Annexure P/4) pending before him in the light of the decision of **K.L. Asre** (supra), and in case the petitioner is found entitled to the said benefits, the same shall be extended to him within a period of 90 days from the date of production/receipt of certified copy/e-copy of the

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order passed today by this Court, and in case the authority decides otherwise, a detailed speaking order shall be passed and the petitioner may be apprised of the same.

However, it is made clear that this Court has not opined on the merits of the case.

Certified copy/e-copy as per rules/directions.

**(Nandita Dubey)**  
**J U D G E**